

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 105/2017
O.A. No. 1624 of 2015**

New Delhi, this the 3rd day of August, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Pankaj Kumar Singh, JDONA,
About 41 years,
S/o. Sh. Birendra Narain Singh,
R/o. Qtr. No. 616, Sec-3,
R. K. Puram, New Delhi.Petitioner

(None)

Versus

1. Sh. G. Mohan Kumar,
Secretary, Ministry of Defence,
South Block, New Delhi.
2. Sh. S. Chatterjee,
Director General of Naval Arnament,
Naval Headquarters,
West Block No. 5, R. K. Puram, New Delhi,
Through its Director General.
3. Davind R. Syiemlieh
Union Public Service Commission,
Dholpur House, Shahjahan Road, New Delhi.
Through its Secretary.Respondents

(By Advocate : Mr. Piyush Gaur)

O R D E R (O R A L)

Justice L. Narasimha Reddy, Chairman :

This Contempt Petition is filed alleging that the respondents have not implemented the order dated 16.08.2016 passed by this Tribunal in O.A No. 1624 of

2015. The direction is to the effect that the petitioner be treated as beneficiary under the Old Pension Scheme and necessary benefits be extended to him within 90 days from the date of receipt of copy of the order.

2. The respondents filed compliance memo together with a copy of the order dated 14.05.2018. In the said order, Under Secretary to the Government has informed Chief of the Naval Staff that the petitioner has been extended the benefit of Old Pension Scheme governed under the CCS (Pension) Rules, 1972. With this, the order stands complied with.

3. The Contempt Petition is accordingly closed.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/Mbt/